

PUBLIC APPOINTMENTS
HIGH COURT OF DELHI : NEW DELHI
(website : www.delhihighcourt.nic.in)

DELHI HIGHER JUDICIAL SERVICE EXAMINATION – 2009

THE HIGH COURT OF DELHI will hold written examination for direct recruitment to Delhi Higher Judicial Service on **Sunday, the 13th December, 2009**. It shall be a two stage selection process comprising Written Examination carrying 750 marks and Viva-Voce carrying 250 marks. The Written Examination shall comprise two parts, Part I objective and Part II descriptive. Syllabus for the written examination shall comprise of General Knowledge, Current Affairs, English Language and topics on Constitution of India, Evidence Act, Limitation Act, Code of Civil Procedure, Criminal Procedure Code, Indian Penal Code, Contract Act, Partnership Act, Principles governing Arbitration Law, Specific Relief Act, Hindu Marriage Act, Hindu Succession Act, Transfer of Property Act and Negotiable Instruments Act.

Detailed information about the pattern of the selection process etc. are given in the instructions annexed with the Application Form.

The time-scale of pay of members of the Delhi Higher Judicial Service is Rs.16750-20500 (Pre-revised) [Revised scale (interim) Rs.37400-67000 with Grade Pay Rs.8900] plus allowances as are admissible to officers working under the Government of the National Capital Territory of Delhi. A candidate shall be eligible to appear in the examination if he/she is (a) citizen of India; (b) a person who has practised as an advocate for not less than 7 years; (c) a person who has attained the age of 35 years but has not attained the age of 45 years as on 1st January, 2009.

Application form including the DHJSE Registration Form can be obtained personally on payment of **Rs. 1,000/-** each for General Category candidates and **Rs. 200/-** for Scheduled Castes/Scheduled Tribes candidates on any working day from **14.09.2009 to 14.10.2009** between **10.30 A.M. & 1.00 P.M. and 2.00 P.M. & 4.00 P.M.** from the Filing Counter of Delhi High Court, or by sending a self addressed envelope of **38 cm X 25 cm** size with postage stamp of Rs. 60/- affixed on it alongwith Demand Draft of **Rs. 1,000/-** for General Category candidates and **Rs. 200/-** for Scheduled Castes/Scheduled Tribes candidates in favour of **Registrar General, Delhi High Court, New Delhi payable at New Delhi** in an envelope addressed to Joint Registrar (Vig.), Delhi High Court, New Delhi, superimposed with words in bold letters, **“DHJS EXAMINATION– 2009”**. The prescribed Application Form alongwith instructions and DHJSE Registration Form will be sent to the candidate(s) by Speed Post/Registered Post subject to their fulfilling above said requirements and no enquiry / correspondence shall be entertained in this regard.

Application on the prescribed form and the DHJSE Registration Form duly filled in alongwith copies of the requisite documents should be sent by “Registered Post Acknowledgment Due” addressed to the Joint Registrar (Vig.), Delhi High Court, Sher Shah Road, New Delhi - 110 003, by designation, enclosed in the

envelope provided with the application form so as to reach him not later than **4.00 P.M. on 15.10.2009**. Applications can also be submitted personally at the Filing Counter of Delhi High Court on any working day between **10.30 A.M. & 1.00 P.M. and 2.00 P.M. & 4.00 P.M. till 15.10.2009**.

The number of vacancies to be filled in is 10. The break up of the vacancies is as under:-

General	05
Scheduled Castes	01
Scheduled Tribes	03

and 01 anticipated vacancy which is likely to arise during the year.

The above vacancies are subject to outcome of the WP (C) Nos.57 & 66 of 2008, SLP Nos. 14852-54, 28488, 27978 & 29248 of 2008 pending in Supreme Court and WP (C) No. 7846/2009 pending in Delhi High Court.

Applications incomplete in any form or those not on the prescribed application form or not accompanied by the DHJSE Registration Form or the requisite documents or received after the due date, are liable to be rejected summarily.

The candidates applying for the examination should ensure that they fulfill all the eligibility conditions for admission to the examination. Their admission at the stage of written examination and the interview / viva-voce for which they are admitted by this Court will be purely provisional, subject to their satisfying the prescribed eligibility conditions. If on verification at any time before or after the written examination and the Interview / Viva-voce, it is found that they do not fulfill any of the eligibility conditions, their candidature for the examination shall stand cancelled without any notice or further reference.

**Sd/-
(RAKESH KAPOOR)
REGISTRAR GENERAL**